

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 320

IA-6033/2022 IA-2803/2024

In

IB-690(ND)/2018

IN THE MATTER OF:

M/s. BM Pipes Pvt. Ltd

Vs

M/s. Mas Project Engineers Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shivam Gautam, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-6033/2022:-

‘ On 22.05.2024, Learned Counsel appearing for the Liquidator sought time to file rejoinder affidavit. The rejoinder affidavit is yet to come on DMS portal. One week time granted to do the needful.

List the matter on **31.07.2024**.

IA-2803/2024:-

On the request made by Ms. Ravina Chauhan, Proxy Counsel appearing for the Liquidator, the matter is adjourned.

List the matter on **31.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**